SHRI MANUBHAI PATEL (Gujarat): Sir, what happened to the papers to be laid on the Table by Mr. Salve? He has gone away. Does he not know that his name was on the List of Business (Interruptions). On a point of order. (Interruptions)-It is a serious matter. (Interruptions)

#### Report and Accounts (1982-83) of the Hindustan Zinc Limited Udaipur (Rajasthan) and /elated papers

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): I apologise for having left the House without laying the papers on the Table of the House. (Interruptions).

- 1 beg to lay on the Table, under subsection (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—
  - (i) Seventeenth Annual Report and Accounts of the Hindustan Zinc Limited. Udaipur (Rajasthan), for the year 1982-83, together with Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-7260/83 for (i) and (ii)].

# REPORT OF THE COMMITTEE ON GOVERNMENT ASSI RANGES

SHRI HARKISHAN SINGH SUR-JEET (Punjab): Sir, I present the Twenty-fourth Report of the Committee on Government Assurances.

## REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION ..

SHRI MADAN BHATIA (Nominated): Mr Deputy Chairman, I beg to present the Fifty-fifth Report of the Committee on Subordinate Legislation.

### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

#### Alleged irregularities in regard to the Import of gun parts by sonic persons in Jammu and Kashmir

SHRI R. MOHANARANGAM (Tamil Nadu): Sir, the Tamil Nadu Chief-Minister's broadcast...

MR. DEPUTY CHAIRMAN: Just a minute. First we have to take up the Calling-Attention. After that you can speak. I have already allow'-d you. Your name is there for Special Mentions.

SHRI R. MOHANARANGAM: JuSt one minute, Sir,, it won't take more than that. I wanted to finish it during the Zero Hour...

MR. DEPUTY CHAIRMAN: If you are allowed like this, other Members also will ask for the same. Kindly wait. I have allowed you; there is no problem. Your time will come. Now, Calling-Attention...

SHRI A. G. KULKARNi (Maharashtra): Sir, before I call the Attention, you are aware that we were assured that the Home Minister wa' asked to attend the Calling Attention, because, actually this was to b dealt with by the Home Ministry but a viamedia was found that tl Commerce Minister was involved this. I have no objection. Though • was not an assurance but was understanding with the opposition parties, may I hope that it will be carried out.

THE LEADER OF THE HOUS! (SHRI PRANAB KUMAR. MUKHER-JEE): I  $_{\rm w}$ as not aware of that. I da not know whether the Minister Oi Parliamentary Affairs knows anything. I do not know that this is toe arrangement.

MR. DEPUTY CHAIRMAN: All right, you inform him now.

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SHRI A. G. KULKARNI: Sir, I beg to oall the attention of the Minister of Commerce to the alleged irregularities in regard to the import of gun parts by some persons w Jammu and Kashmir and the- action taken by Government in this regard.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI ?. A. SANGMA): Mr. Deputy Chairman, Sir, according to the in-idrmation furnished by the Government of Jammu and Kashmir to the Ministry of Home Affairs, a case FIR No. 364/83. under Section 3/25 of the Indian Arms Act has been registered against M/s. Shiva Gun Factory, Industrial Estate, Gandhi Nagar and another case FIR No. 366/83 under Section 3/25 of the Indian Arms Act has been registered against M/s. Khairuddin and Sons, Jammu.

Under the Import and Export Policy (Vol. I), if items of raw materials, components and consumables do not appear in Appendices 3 to 9 and 15 of the Import Policy, import is permissible under Open General Licence by Actual Users (Industrial) subject to the conditions laid down An Import Trade Control Order No.

13 OGL No. 1/83 dated 15th Ap-1983 which iuter-alia lays down that "The licence does not confer any immunity, exemption or relaxation at any time from an obligation or compliance with any requirement to which the Actual Users (Industrial) may be subject to under other laws or regulations. importer?

iuld comply with the provisions of other laws ariDlicable to them. None of the components of a gun appears in the Appendices referred to above Component has been do-fined in the Import Policy to mean one of the parts or sub-assemblies ov

emblies, of which a manufactured product is made up and into which

may be resolved and includes an accessory (or attachment).

Both the cases are reported to be \* u'.-.dcr investigation.

SHRI A. G. KULKARNI: Sir, the hon. Minister has taken a reference to the Import and Export Policy, April, 1983-84. And, Sir, if I understood him correctly—he should correct me if I have not understood him correctly—that none of the components of a gun appears in the Appendices referred to above, that means, Appendices 3 to 9 and 15. Am I

SHRI P. A. SANGMA: Yes.

SHRI A. G. KULKARNI: That means, these components can be imported.

SHRI P. A. SANGMA: Subject to other laws.

SHRI A. G. KULKARNI: That is all right. Then, Sir, the import o Spanish guns of Astelerra by the Shiva Gun Factory owned by the famous Dhirendra Brahmachari is in the ipapers for the last one fortnigM or so after a raid-on the Shiva Gun Factory in Jammu and Kashmir.

Sir, it is stated that the import of items and components for assembly, etc., can be done subject to other laws prevailing in the country or in the State, whatever is the case. Sir, I find that Dhrindra Brahmachari i<sub>s</sub> moving with impunity for the last so many years because of his high level connections, and it has become difficult for the Government and the Ministries to deal with him. Sir, Dhirendra Brahmachari, if I am quoting him correctly—it has been quoted in many papers, particularly the 'Sunday' and the 'Probe', who have mado an investigative reporting—has been quoted as the 'Rise, of Rasputin'; such type of mafiaism is being practised by Dhirendra Brahmachari.

Then, Sir, I will deal first with the arms. Though the Home Minister is not here now, he may come at any time. Sir, I want to draw your attention to highlight, how Dhirendra Brahmachari i<sub>s</sub> taking benefits

out of the Import Control also. But before I go to that, I would like to highlight the gun factory and his licence. Sir, it is an old story and Dhirendra Brahmachari has no scruples whatsoever. He has displaced the original person, Mr. Dharam Pal or Mr. Dharam Chand or somebody.

Calling Attention

AN HON. MEMBER: Dharam Chand.

SHRI A. G. KULKARNI: Somebody like that, who was a gun repairer and who had the licence for repairing only the guns. Then, Sir, anothei partner was introduced. Sir, I do r.ot want to take the time of the House to narrate all this because many other Members also would like to speak. Otherwise, I would have quoted all those licence numbers and how the Swami owned the factory; etc. I would have quoted all that. But, in short, the point seems to be that he made an attempt to change the small scale industry of Dharam Chand into a small scale industry of Brahmachari, and ditched both the other partners, and made an illegal entry with the connivance of the Home Ministry—I charge, Sir. And it is reported here—I quo\*:" from the 'Probe'—that the "licence was renewed five years later in 1976. but only for the repair of guns—Licence No. so and so and not for their manufacture." It is said, Sir, that the then Home Minister, and our friend Mr. Om Mehta, objected to the partner being given a manufacturing licence but as soon as 1980 approached, Brahmachari got a licence in his own name, ditching the two partners, to manufacture 3,000 grins. This is how, Sir the ruling party is connected with Brahmachari.

The\*, Sir, about the lapd grab etc. I do not want to deal with it here but I only want to mention it to you and to the Minister, who should convey it to the Defence Minister and to the Home Minister, that this Man-talai or whatever that area is, that helipad and these aeroplanes that he is using, is near the technical area.

Nobody gets permission to go there. Only two permissions are granted as far as my knowledge goes. One is for the Maruti car and the second is for Brahmachari's gun factory in Jammu near the technical area, near the sensitive border area. Brahmachari. i<sub>s</sub> hypnotising the Defence Ministry the Commerce Ministry and, fc> that matter any Ministry, and getting whatever he wants to be done. This is because of his relations and because of his connections with No. 1 Safdarjung Road, that he is opening all the doors of various. Ministri be desires.

Sir. in this connection it is stated again in Current that the land was owned by Mrs. Thapar and it is stated that she made that land available to him by unscrupulous means. Sir, this. Aparna Ashram or whatever that is called in Mantalai i<sub>s</sub> a very cosy place. It is reported, because J have never gone there. Only VIPs are allowed to go there. You might not have gone, Sir.

MR. DEPUTY CHAIRMAN: You better go there and then say something.

SHRI A. G. KULKARNI: I have not tone there. But the newspapers have reported it.

SHRI LAL K. ADVANI (Madhya Pradesh): Many people think that Mr. Kulkarni also is a brahmachari.

SHRI A. G. KULKARNI: That is wrong information. I have got five cliildren. Yesterday also somebody mentioned xhat I am a brahmachari. 1 am myself very doubtful about brahmacharis, whether thev are brahmacharis or not.

SHRI MANUBHAI PATEL (Gujarat): Who told you that brahmacharis have no chillren?

SHRI A. G. KULKARNI: Who told J'wi that I am a brahmacharis Sir, toming to the point, this Mants-I»l Asbram or whatever it is called,

[Shri A. G. Kulkarni] it is a very cojy p.ace, it is a ve.y comfoi table place, it ig a vary warm place. It provides all types of pleasures right from sex, drugs and what net. I cannot say, Sir, because many •jf the VIPs are involved. Thai is why. Sir, this Brahmachari i.s thriving and thriving only on one connection. He was a Yoga teacher. Ki.c history from Bihar you kuCw, Sir, /ha was his father, and how he

MR, DEPUTY CHAIRMAN: I do >t know.

SHRI A. G. KULKARNI: Sir, I think now-a-days you are not reading newspapers.

MR. DEPUTY CHAIRMAN: Wiry should I read. You people quote them in the House and therefore why should I read?

SHRI A. G. KULKARNI: I want to say, Sir, that now-a-days these tantriks and mantrikas have also gone into astrological horizon. Many of my friend<sub>s</sub> attended the Yagnya of Sadachari and he is in jail now.

MR. DEPUTY CHAIRMAN: That is not necessary. Please come to the subject.

SHRI A. G. KULKARNI: So, Sir, this Brahmachari, a mafia, a Rasputin, is using! his connection with VIPs for getting all types of advantages in this country and flouting all types of laws. Sir, the Minister has iiven a very clear reply. Sangma is > very clever chap. You will be a very good Minister after five or ten irs. You remain with the same party.

SHRI P. A. SANGMA: Thanks for the compliment.

SHRI PRANAB KUMAR MUKH-«RJEE: So, you admit that for the aext five to ten years we are going to rule.

^ SHRI A, G. KULKARNI: Mr. i:angan»|i has drafted a very good re-

ply. Whoever might have drafted it, it neither confirms nor denies. He says if they are not in these appendices, they can be imported, but subject to other laws; and again says: Cases are reported.. .etc. Now, this is the Arms Act. Arms Act has positively laid down what, under the rules—I do not quote for want of time—or what type of components can be used or manufactured or obtained. Sir, Mr. Sangma has quoted from imports and exports rules; I also quote from there. Sir, to be very trief, we in Parliament do not have the intelligence agency. Mr. Pranab Mukherjee was very much annoyed yesterday that we are quoting many things from the papers. We do not have an intelligence agency. But here, the Members Reference Section in the Parliament Library at least will be more cheri-ble. 'it says: It is dated 1-12-1983 "We ascertained from the CCI and E's office; import of gun barrels and eccessories at present is not allowed under the OGL scheme." This what the Parliament Library ha3 ascertained from CCI and E?s office, that is, Chief Controller of Imports and Exports office.

• SHRI P. A. SANGMA: Now you can take it that I am more authentic than the Library, at least on matters of policy.

SHRI A. G. KULKARNI: You are a young boy; so please don't claim, because Members of Parliament have got more credibility of the Library than of the Government assertions.

SHRI P. A. SANGMA: A<sub>s</sub> far as the policy is concerned, what I have said is correct

SHRI A. G. KULKARNI: Policy can be interpreted, my dear young friend. It will be done in the court, aad not in the Rajya Sabha here. What I want to say is, this is a total fraud. Then application from Brahmachari is disposed of at the jet speed. He applied for the code No. on 19th February, 1981. This is again

done by your pany; dont blame the Janata again...

SHRr P. A. SANGMA: No, I am act blaming.

SHRI A. G. KULKARNI:... like beef tallow.

SHRI P. A. SANGMA: I am not in the habit of blaming anybody, r.ot even you.

SHRI A.' G. KULKARNI: Bramachari applies on 19th February; I will show you the photostat copy; and the code Number is made available on 21st February—jet speed. Otherwise, entrepreneurs are languishing for months and years for getting code number either from Reserve Bank or CCI and E's office. This is the position. Then I want to know-whether it will be legal cr illegal; to my mind, it is illegal, pet information available with us, because these are not spare parts at all-Mr. Sangma, you are in the Ministry of Industry; is it not a fact that any smallscale industry asking for an import licence, has to be suitably recommended by the Directorate of Industries in that State? Am I right that it has to be recommended

#### SHRI P. A. SANGMA: Yes.

SHRI A. G. KULKARNI: Yes, I am right. Now, would you confirm that Jammu and Kashmir Government recommenredi the case of Dhirendra Brahmachari for importing these spare parts or components or whatever you say? There is nothing on record. It is here the photostat copy which I have got. He applied for the code number and got it on 21st February; he applied for import licence and got it. Now, customs come in. Perhaps, Finance Minister may let us know—but he is engrossed in his files. Custom duty for unauthorised imports of whatever parts —there is no record under the OGL i<sub>s</sub> to be levied at penal rate, I am told. I stand to correction. According to tny information.' it is about

to 400 per cent, or 330 per cent. Total value of these parts and barrels which were imported, was about 28, £00 dollars, duty levied, Rs. <\*e lakh and fifty three thousand, It means, about 100 to 125 per cent. Actually, much more duty should have been levied. Would you pleffse tell your counterpart and beg of htm to collect more money if it is right -Jul? Please ask him to collect mote money if it is rightful.

Nowadays, Sir, the Radio and Television and the newspapers controlled by the ruling party are going full blast against the Jamtau and Kashmir Government. I think, they are interested in destabilising tile State Government. It seeflls so. Brahmachari sent one barrel £t>r testing to Kanpur, of this Astelerra or whatever is the name of the cotn-pany, completely assembled with three minutes. Mr. Nomani, who'Ss the DIG or IG of Jammu and Kashmir has said that within three minutes, the barrel and other parts &n be assembled and a gun can be made. It is being mentioned in the Radio and other thing that Jammu and Kashmir is supplying or that from that. State, the Punjab extremists and the Assam extremists are getting grips and so on. Actually, it is the Shiva Gun Factory which is supplying and that Khairuddin; he is likely to make a profit of Rs. 40 to 50 lakhs. And Sir, of all the persons, this Brahrila-chari, who calls himself a guru £r whatever it is, damn fellow, is Interested in earning money like this. He can earn money on files and peddling favours from the Government, which he is doing already. He gOes to Nepal stays in a hotel, does \*H this favouring and peddling worh, getting files cleared, getting motley and so on. Why should be do thi in business? This business is also an illegal business. He sent that gun to Kanpur. Now. Sir, I do not understand and that how a defence Establishment accepted that gun Jfor testing, without a permission ffonv District the Magistrate, in Jammu

[Shri A. G. Kulkarni] and Kashmir. 1 am realy astonished, with what jet speed this Brahma-ctiari is doing all his marfia activity. I do not know. Now, Sir, it is high-tfme action is taken. It is reported that he has fallen from grace. I do not know. Perhaps, you also do not know. I also do not know.

MR. DEPUTY CHAIRMAN: You know more than others.

SHRI A. G. KULKARNI: It seems set. Because, I am not being blocked. This is a corroboration, an indirect corroboration, that he has fallen from gface because my friend, my good friend, is not here. It seems so. Now, Sir, the question is, how this gun Went there? What is the moral out of this? What should we assume from this?

Of course this Calling Attention Motion is addressed to the Home Minister. But the Commerce Minister has come. I have got no objection.

AN HON. MEMBER.: The Home Minister is also here.

SHRI A. G. KULKARNI: That if good. But he is too good a man, too sdft a gentleman for this.

SHRI LAL K. ADVANI: He is too good to deal with Brahmachari.

SHRI A. G. KULKARNI: Therefore, Sir, I hope, the Home Minister will take the note of this and find out how this arms licence, which was rejected by the then Home Minister, Mr. Om Mehta, was again given. From whatever had happened,- it seems, as if this Dhirendra Brahmachari does not bother for the. District Magistrate or any other authority at the Jammu and Kashmir Government. You blame here

that there is insecurity in Jammu ard Kashmir. Everytime, you went to destabilise the Government in Jammu and Kashmir. This is not proper.

Sir, I have already said, how ho applied for this code and how he obtained it, how he evaded customs-duty and so on. He is a man with a doubtful character and a mafia. Therefore, I would request the Minister of Commerce and the Minister of Home Affairs, to be very strict against this gangster and see that he is brought to book because such persons are bringing a very bad name to the Government and, therefore, they have to be very careful with such persons.

श्री जगद्योश प्रसाद माथुर (उत्तर प्रदेश) : श्रीमन, . . .

श्री उपसमापति : बहुत सी बात कह दी गई हैं इपा कर के उन बातों को न कहे।

्रश्री जगहीश प्रसाद माधुर : आक्ने तो प्रारम्भ में ही टोक दिया ।

श्री उपसमापित : टोका नहीं है, अनुरोध किया है आपसे।

श्री जगवीश प्रशाद माथुर : धीरेन्द्र ब्रह्मचारी का प्रश्न इतना नहीं है जितना कि इस कालिंग अटेंग्रन में सीमित कर दिया गया है । इससे एक ऐसा पिडोरा बाक्स खुला है जो छिपा हुआ है । कुलकर्णी जी ने कहा कि कहां गया,

कैसे गया आवश्यकता तो इस बात की है कि मैं गह मंत्री महोदय से चाहंगा कि वे इस बात पर प्रकाश हालें कि ब्रहमचारी जी बिहार से ग्राकर कहां कहां आकाश में कैसे पहुंच गए ? क्योंकि सन्देष्ट यह हो रहा है कि केवल एक ब्रहमचारी की ही फैक्टरी का सवाल नहीं है लेकिन इस के साथ वहत से राजनीतिक दांव-पेच छिपे हैं, बहुत से बड़े-बड़े घरानों के सम्बन्ध छिपे हैं। इसलिए ग्रावश्यकता इस बात की है कि बहमचारी जी की सारी कहानी जिस दिन से बिहार से आए और प्रधान मंत्री के घर में गये और आज से बीसियों साल पहले योग सिखाने गये और आज गन फैक्टरी पकड़ी गई है इसका सारा इतिहास बाकायदा खुलेग्राम आनः चाहिये । मैं तो यह कहंगा कि इस एपीसोड के वारे में पूरा वक्तव्य दें। यद्यपि इतने महत्व का विषय यह नहीं है लेकिन फिर भी सरकार इस सम्बन्ध में एक व्हाइट पेपर दे ताकि पता चले कि यह सारी कहानी क्या है ? वयोंकि जब-जब भी ब्रहमचारी जी पर कठिनाई ग्राई तब-तक ही विशेष प्रकार से 1, सफदरजंग रोड से रुकावटें दूर की गई। पहले जो बराबर में गुरुद्वारा है सेकेटेरियेट के पास में इसकी जमीन इनको दो जाने वाली थी। (व्यवधान)

श्री उपसमापति : नयों बीस साल पहले का इतिहास दोहरा रहे हैं।

श्री जगदीरा प्रसाद माध्र : जितनी देर आप रोकते हैं उतनी देर में तो मैं कह देता हं। श्रीमन्, ग्रकालियों ने नहीं लेने दी। फिर यह जमीन दो गई लाल बहा-दर शास्त्री के समय में तब अड़चन आई तो उसे दूर किया गया । फिर जनता सरकार आई जनता ने इसको जब्त कर लिया लेकिन जैसे ही जनवा सरकार

गई वर्तमान सरकार आई फिर इनको लाइसेंस दे दिया गया । इसका कारण है कि इनके सम्बन्ध अंचे स्तरपर है। प्रधान मन्त्री के कार्यालय से ग्रीट उनके घर ने हैं। इसलिए यह रहस्य साफ नहीं है। इसलिए इस पर पूरी तरह से प्रकाश डालना चाहिये । गृह मन्त्री महोदय ग्रा गये अवछा हैं लेकिन डिफेंस मिनिस्टर को भी इस पर जवाब देना पड़ेगा और फाइनेंग मिनिस्टर को भी जवाब देना पडेगा । मन्त्री जी ने जो जवाब दिया है मैं उन्हों से सवाल निकालना चाहता है। उन्होंने उत्तर में कहा है कि 15 अप्रैल, 1983 का एक सर्कुलर है, ठीक बात है नेदिन जो लाइसेंस इनको मिला इम्पोर्ट मा दिया गया है वह 19 फरवरी की एवंट केशन दी गई और 21 फरवरी हो दिया गया । मैं पुछना चाहता है जि श्रप्रैल, 1983 में सर्वालर निवाला गर उससे पहले लाइसेश निकल चका है क इससे पहले स्थिति बया थी ? इन्त बाद यह सर्वालर निकालने की सावायपता वयां पड़ी ? सर्कुलर जिकालने से पाने जब इनको लाइसेंस दिया गया उस राजा स्थिति क्या थी ? क्या यह सक तर्नी 🙏 कि जो हाई स्पीड बाइरन है उस पर बन्दिश है और येजो गन्स है उसी प्राप्त के आइरन से बनी हैं। तो यह कीन-सी केटेगरी में आई हैं और जो लाइनें। श्रापने दिया है उसमें कीन-मी केटेगा है, इस पर स्पष्टीकरण किया जाना चाहिंग। कुलकर्णी जी ने कहा है नार्यली जो उन प्रकार की चीजें हैं उनके ऊपर 130 परमेंट कस्टम इयुटी लगती है । मेरी जानवार ह यह समाचार-पत्नों में भी छपा है 📧 इतनी कस्टम इयुटी नहीं दी गई, केवल माइनर सी, थोड़ी सी, एक या डेद लाख रुपये कर के दिया गया है तो क्या यह

सही है ? बहुमचारी जी ने खले जाम

कहा है मैं लाया और कस्टम को मैंने

[श्रो जगदीश प्रशाद मायुप]

दिखा दिया और जम्म नाश्मीर में नव बन्द्रकें ले गया तो मैंने इस बात की त्रावश्यकता ही नहीं समझी कि जम्म के मेजीस्टेट को बताऊं। लेकिन बताता कैसे ? क्रिटिश एछर-बेज में ये धाई धौर इनका ग्रंपना जो हवाई जहाज है उसके द्वारा वहां का जो टेक्नीकल एरिया फैक्टरी का है, उसके अन्दर इनको उतारा गया और इस प्रकार वहां ये बन्दर्के ले जाई गई। सच है या झुठ। जम्म और काश्मीर के अंदर और खास तौर से काश्मीर में हवा चल रही है, जो नेशनल कान्फ्रेंस के मेरे मित्र हैं वह भी वताएंगे, कि ये गन्स खास तौर से केन्द्र सरकार के द्वारा लायी गयीं ग्रीर वहां पर रखायी गयीं और इनका उपयोग बेचने के लिए शायद न किया जाता क्योंकि बेचकर फायदा नहीं होता । जो कीमतें हैं इसकी वे बहुत ज्यादा हैं महंगी हैं, अगर अपनी बनाकर बेचते तो *शायद नु*क**सा**न हो जाता । कहा यह जाता है कि गन्स इसलिए ग्राईं कि इनको कहीं न कहीं किसी प्रकार से रख करके छिपा करके और छापा मार कर दिखाना था कि ये गन्स जम्म काश्मीर सरकार अकालियों को दे रही है। यह छापा मार करके दिखांया जाता भीर जम्म काश्मीर की सरकार को बदनाम किया जाता । I hold no brief for the J & K Government.

वेकिन नेशनल कान्फ्रेंस के कुछ लोग यह कह रहे हैं। मैं यह भी जानना चाहूंगा कि क्या इसमें सिचाई हैं? इसमें दोनों तरफ से गलतियां हुई हैं, केन्द्र सरकार से भी हुई हैं और जम्मू काश्मीर सरकार से भी हुई हैं। जम्मू काश्मीर सरकार की जानकारी के बिना जमीनें दी गयी हैं, हुवाई यह्डे बने हैं, यह प्राज तक नहीं हो सका है। काश्मीर गवर्नमेंट

के कानून के अनुसार कोई भी व्यक्ति जमीन से नहीं सकता जो कि वहां का नागरिक नहीं है। जो मैं पूछना चाहता हं वह प्रक्रन यह है कि ये जमीने जो उनके पास मानतलाई में हैं श्रीर गन फ़्रेंक्ट्री हैं ये किनके नाम हैं। नाम मेरे पास हैं, हो सकता है गलत हों, इसलिए मैं नाम नहीं लुंगा । उनके नाम से है द्यगर हैं तो क्या उनको सेंट्ल गवनैंमेंट के प्रभाव के कारण ट्रांसफर किया गया? क्योंकि कुछ साल पहले जो जमीने छनकी थी वे जनीनें जन्म कायमीर सरकार ने स्पेशलो आर्डर लेंकर लीज कीं। क्यों की? अगर की तो खेंटल गवर्नमेंट ने क्या यह कहा था कि वहां बंदूकों बननी चाहिए ग्राप इसकी परमिशन दें ? अनर आपने मह महीं कहा तो जमीनें कैसे दी गयीं और क्यों दी गयीं ? दूसरी मेरी जानकारी यह है कि भव भी एज्केशन मिनिस्ट्री की तरफ से यह जो इनका शिवायतन ग्राश्रम है इसको एक या सवा करोड़ रुपये की सालाना ब्रांट दी जाती है। हाक इज इट ? यह गवनैमेंट की ग्रांट कैंसे है और क्या उन्होंने खोजबीन की है कि यह ग्रांट शिवायतन ग्राश्रम को दो जाती है जिनका केन्द्र दिल्ली में भी है और वहां भी है, उसका उपयोग कैसे किया गया ? मैं समझता हूं कि शिक्षा मंत्री जी यहां होते तो शायद उचित होता । यहां हमारे वित्त मंत्री जी बैठे हैं वे इसका जवाब दें।

दूसरा एक यह भी समाचार है धौर कोर्ट में भी श्रामा है कि 112 बंदु कें श्रमी भी दिल्ली के हवाई श्रड्डे पर बंद हैं। मैं पूछना चाहता हूं कि क्या से 112 बंदु कें श्रमी भी हैं? रिलीज की गयी हैं या नहीं की गयी हैं? नहीं की गयी हैं तो क्यों नहीं की गयी हैं? सरकार उनके दिखाफ का कार्यवाही करने जा रही हैं?

दुःरा जैहद्दीः जन सी मन् कस्पेनी है जिक्के पर्या एक्का काल हैं। मुहम्मर एक एर बार कोर धोरेन्द्र बहाचारी के साथ एवं में, उसे उन उपकारी है। में प्छरा चार्य हं ि उर् क्यायें गृह मंत्री महोत्य ि का उनको जानजारी है कि घोरेन्द्र वह स्वारी ग्रीर महम्मद अफजल बाहर गये थे चीर उब गये थे तया क्या वे और दे पंतर इल्ट्रे थे? महम्मद चक्रार के बारे में बहा जाता हैं कि ही इ. ए पालिस्तानी समई। पाकिस्तानी स्पाई करके उद रंबा गया हैं, यह कहा जाता है । तो मदम्पद बक्रवंल, जो खैरहीन कमानी एण्ड मंना के सहयोगी हैं और निक्तों नि इन्दोंने गन्स बेची हैं? यह जो धीरेन्द्र ब्रह्मचारी जी की गन फीक्ट्री है, खैरुहीन हम कहना है कि हमने इनको गन्स बेची हैं और हमारा उनका लेना देना है। तो उस मुङ्म्मद अफजल के साथ, जो पालिस्वानी स्वाई करके प्रसिद्ध है, क्या वे गये नहीं गये ? अगर गर्भे तो कव गये और क्या किया? सरकार उसके बारे में क्या कहना चाहती है?

एक चीज भीर कहकर खत्म करूंगा जहां पर जो है लीपैंड दना है कटरा में श्रीर मानतलाई में अब बलाया जा रहा है, जब एयर फीर्स ने उस पर ग्राब्जेक्शन लिया था, तो क्यों सेंट्ल गवर्नमेंट की तरफ से इनको हैलीपेड बनाने ग्रीर हवाई जहाज के ग्रहह बनाने की इजाजत दी गई ? फिर टेजीकन्युनिकेशन का सवाल है। भाज इनके पास हाट लाइन है जम्म तक मानतलाई तक वायरलेस है। यह सारी सुविधा गवर्नमेंट ने क्यों दी श्रीर क्या इन सुविधाओं को सरकार बापस लेगी ? इसलिए मैंने गृह मंत्री महोदय से जैसे पहले निवेदन किया था, जो मैंने सवाल उठाये थे, उसका जबाब तो वे देंगे, लेकिन पूरी जानकारी बहुमचारी जी के जीवन को धौर उनकी कथा की

दी नाए, ाव यह मनला हुन होना। वरना नहीं तो आज मैं कह नहीं सकता, किन गब्दों का प्रयोग आज गलियों मैं किना जा रहा है, किस प्रकार से आज विव बिगड़ गया है—पहने ही विगड़ा हुना था, पान और विगड़ गया है। गलियों में कहा जो रहा है, रसपुतिन। यह शब्दावली इस्तेमाल हो रही है, प्रधान मंत्रों के निए—नो यह बड़े दुर्भाग्य की बात है।

श्री जगदम्बी प्रसाद यादच (विहार): बह्म वारी जो के चेले भी हैं कि नहीं, यह तो पूछ लीजिए।

श्री जगदीश प्रसाद भाषुर : ब्रहमचारी जी के चेले भी होंगे, बच्चे भी होंगे।

्रश्रो जगदम्बी प्रसाद यादव : यह स्वंय मंत्री जीं उनके चेले हैं।

श्री जगदीश प्रसाद मायुरः यह मैंने नहीं कहा कि मंत्री जी चेले हैं कि नहीं।

श्री शिव चन्द्र झा (बिहार) : उपसमापित जी, यह बातें अखबार में था गई हैं कि यह धोरेन्द्र ब्रह्मचारी कैसे छोटे स्तर से उठ करके अहिस्ता-प्रहिस्ता--वह पहले पं० जवाहरलाल नेहरू की नजरों में ग्राया, फिर उसके बाद लाल बहादुर शास्त्री ने बंद कर दिया, जनता ने उसके घंधे को बंद कर दिया । पहला जाल उसने फका पं० जवाहरलाल नेहरू पर और पंडित जी जैसे ब्रादमी जो वैज्ञानिक दुष्टिकोण के थे, बात समझ में नहीं ग्राती कि वह कैसे प्रभावित हो गये । उन्होंने उसको प्रांट दी श्रीर उसने अपना आश्रम चलाना मुरू कर दिया, भंधा प्रस् किया ।

लाल बहादुर शास्त्री के बाद फिर मौजदा प्रधान मंदी के वगन्टेक्ट में आया और जैसा कि अखवारों में वातें आती हैं कि वह संबंध बढ़ता गया और मैं तो यह भी सुनता हूं ग्रौर सुनता रहा हुं कि प्रधान मंत्री उनसे योग सीखती रही हैं। ब्रह्मचारी उनको योग रिखाता रहा है, रेगुलर शिष्या के रूप में प्रधान मंत्री रही हैं। तो घनिष्ठता बढ़ती रही और घनिष्ठता के प्रताप में और फायदे उनको दिये गये । द्यव जहां तक यह गन फैक्टरी ना संबंध है--एह व्यक्तिः गध्यनी जिले के हैं। मैं भी मध्तनी जिले वा हं। वह तो खैर लम्बी गहानी है, मैं उसमें नहीं बार्करा : हापने वनारत से यह म्के मागे थे। वल्याता गये, उस लग्य इनके पास बाठ बाने भी पैसे नहीं थे। उसने बात फिर इन्ता तितास चमना स्रोर यह है-िपैड की बाल गरां हो रही है, वह अपने गांव में भी हैलिपेड बनवा रहे हैं और सङ्ग्र उनका हिसाब-विशास है। वहां सब लग हैरान है कि यह बहां रे पैरा लाया है और वहां वह यब बन रहा है, सभी की अमीन भी ले रहे हैं जबरदस्ती, शानन-विवाद भी चल रहा है वहां पर । तो यह इनका जिल-मेहनत वहीं वा घरिष्ठता की वदीलठ---यह जग्न चलता गता और वय यह दिए बाः को लेकर के हमारे सामने ग्राए हैं स्रीर मंत्री जी ने जवाब दिया है, उसके संबंध में भे पूछता चाहता हूं कि क्या यह बाः सही नहीं है---ग्रापन जो रेग्-लेशन बताया है इम्पोर्ट लाइसेंस का उसमें यह लाजमी है कि जो कुछ भी इम्पोर्ट किया जाए, गन-बैरल को, गन-पाईप को, बंदूक के पुजों को, सम्पोनेन्ट्स की, उन सबी का बाकायदा हिसाव फार्म में भर कर जो स्टेट इंडस्ट्रीज डाइरेक्टर होता है, उसको दिया जाए और डी०एम० को दिवा जाये--क्या आप बता**में**गे कि

to a matter of Uraent Public Imvortance

इन्होंने कर-कव दिया है तह इनफर्में जन ? ण्हले लीगर बात तो सामते बाये, बाद में वह छाएगा कि इल्लीगल क्या है। यह इ-फर्में शन देना ग्रापकी रेक्वायरमेंट में भी बाता है।

दूसरे, क्या यह बान सही है कि बंदूक का कारखाना जहां बंदूकों बनती हैं, हर बंदूत को वहां वानपुर का जो दिकेंस डिणर्तमेंट है इन्सपेक्शन का, उससे उसकी जांच होनी चाहिये । जांच के बाद उपका प्रमाण सर्टिफिकेट हो, त्व जाकर वह वितरण के लिए या बिक्की के लिए जा सन्ती हैं । क्या यह बंदूकों कानपुर भेजी ह.ाती थीं इन्सपेक्शन के लिए ? इल्लीगल बात तो बाद में आएगी। लेकिन वह बंदकों, िलके लिए यहां जयपिह ज ने लाइसें दिया 500 यह एक हतार बंदुकी बनायों, वया वह बानपुर में भोजी जाती थीं डिफॉन डिपार्टनेंट इन पैक्शन के लिंग श्रीर नदा उस डिपार्टमेंट ने कभी जनको पणड़ा कि इनमें बाहर के पूजें हैं और यो नहीं भेजा, तो नयों नहीं भेजा ? नवा खापने खाने कानून के मुजाबिए इसकी अभी जिज्ञाजा की या खोज की ?

मेरा तीसरा सवाल है कि भव जो भी पकड़ा है उस पर कस्टम का कितना दायित्व है, जो आपका एस्टीनेट है, इतना गंलमाल है उसमें अस्टम इयटी जिलकी है ? इल्लांगली बनाई उसके लिए तो अलग बान्त हैं लेकिन बस्टम का कितना उसको देना है ? उपसमापित जो गैर-कान्नी ढंग से उसके पुत्रें सोत्ते आये, बन्दूकों बनी, फिर उसकी विकी इल्लीयली कैसे हुई इसको आपने चेक किया ? इन्होंने बताया कि बहुत सम्भावना है कि 99 परसेंट ये भातंकवादियों की पहुँचायी जाती हैं मिस-किएन्ट्स को, गलत इस्तेमाल करने वालों को बहुचामी जाती हैं। तो मैं जानना

चाहरा हं कि इस्लीयल हंग से इसकी जो विकी हुई उपका कमी प्रापने लेखानीबा किया ? जीवा और आखिरो स्वात. स्पेत से पुत्रें घायें, और भी दूसरो जगह त उनके जम्पोनेंट बाये ये जीगलो ही तो कित-कित मुल्हों से प्रापे थे ? हमारा परिस से सम्बन्ध है, हवारा एन्बेपेडर जो पेरिस में रहता है वही सीत को भी डोन करता है। इनको रायप्रित ठीक ही कहा गया जो रूप में जार के वका में हपा, उनकी लम्बी बहानी है, उसी रूप में इस । पा ार हुया सकता है। तो च्या जापने अपने फारेन मिशन से व 1 तथाया कि उन सोगों के पास कोई रि व है है ि जिल और पर के के धीरेन्द्र न ग्र-वारी के पास यह सामात गया और िस सास में गया ?

SHRI DIPEN GHOSH (West Bengal): Mr. Deputy Chairman, Sir, I want to put certain specific questions, and I expect that both the Deputy Ministir for Commerce Mr. P. A. Sangma, and the Minister of State for Home Affairs, Mr. P. Venkatasubbaiah, to reply to these questions.

First I want to deal with the statement given by Shri Sangma. In the em-nt it has been stated:

"Under the Import and Export Policy (Vol. I), if item<sub>s</sub> of raw materials, components and consumables do not appear in Appendices 3 to 9 and 15 of the Import Policy, import is permissible under Open General Licence by Actual Users..."

It has been stated that it is subject to other rules and regulations of the country, because it deals with arms. And the last sentence is:

"Both the cases are reported to be under investigation.'\*

May I know whether, after public came to know of this incident through various newspapers and Jammu and Kashmir Government's against case the Shiva Gun Factory the Central and its partners, Govern ment in the Ministry of Commerce instituted any investigation particular this licence having ed the provisions of the import policy. And particularly, Mr Kulkarni has stated. since the Shiva Factory  $i_s$ small industry a registered under the small industries rules and if any port licericp is needed to be granted such small scale industries recommendation from the Department of Industry the recpectiv<sub>e</sub> Government is so, I would like to know naturally whether while granting

like to know naturally whether while granting this licence to the Shiva Gun Factory and its partners the rules were followed.

Second is that the components are allowed to be imported under **OGL**, not the whole gun, it appears in the newspapers that they can be reassembled into a new gun and a foreign one.

So it appears to anybody that by importing such components under OGL, they could be assembled into a full complete, foreign-made gun sold in the Indian market. Particularly with Punjab and Assam exploding and the Chambal valley ever hungry for arms, how hag the Government of India left such a loophole in the scheme of OGL for components of this type? Now, after this incident has come in the press, is the Government prepared to investigate into it, or has it been investigating into it? Does it propose to review the grant of import licence for these components? This is for the Minister of Commerce.

Mv n°xt question is for the Minister of Home Affairs. It is not that this is the first time that the Jammu and Kashmir Government has raided this Shiva Gun .Factory.. This was unearthed as far back as the 4th , and

[Shri Dipe<sub>n</sub> Ghosh] 5th November last year. First the Insight story in the Statesman came out at to how a yogi could be an industrialist, could be converted into a gun-maker. The whole story about how this Brahmachari could get these licences came out. Particularly it was revealed that one Dharam Chand was granted a licence to repair one gun at a time as far back as in 1952 and that licence was allowed to lapse and that man had been asking the Government to renew the licence. The licence to repair was refused by the Ministry of Home Affairs. But after Mr. Dhiren Brahmachari entered into a financial deal with Dharam Chand, after 28 years, this licence was granted for manufacturing 3,000 guns a year. This licence was refused amended modified or cancelled five times. After five times of revision or modification or cancellation, by the magic wand of Dhiren Brahmachari, the Ministry of Home Affairs granted this licence. I quote from the letter written by the Ministry of Horns Affairs in reply to the application made by one Dharam Chand:

"I am directed to refer to your petition dated 28-12-83 addressed to the Union Home Minister on the subject mentioned above and to say that your request has been reconsidered carefully and in the exceptional circumstances mentioned therein, the Government of India have agreed to accept your request."

And what were the exceptional circumstances? Will the Minister of Home Affairs, Mr. Venkatasubbaiah explain, because this letter was written from the Ministry of Home Affairs when Mr. Zail Singh, now President of India, was the Home Minister? What were the special circumstances under which a licence obtained by an obscure man to repair one gun at a time 28 year, ago, and five times revised or modified or cancelled, could be renewed manufacture 3,000 guns a year? This is a very specific \(^\text{ueation}\) to the Minister of Home Affairs.

The third question is, everybody knows that Dhiren Brahmachari, who started his life from scratch, has now amassed wealth and power like anything. Is the Government of India— I do not know who i<sub>s</sub> going to reply to this question, the Finance Minister or the Home Minister or the Commerce Minister; all the three Ministers are present here—prepared to investigate a<sub>s</sub> to how this yogi, an obscure yogi who started his career as a part-time teacher on yoga, who started his life from the scratch, could amas<sub>a</sub> so much wealth and power in our country?

SHRI **INDRADEEP SINHA** (Bihar): 1 am reminded of a line from Shakespeare where he said, "If he, compact of all jars, grows musical, we shall have discard in the atmosphere." We have a similar case here. A brahmachari has become a gun-maker, probably a gunrunner, probably a power-operator. So I would like to ask only the remaining questions because so many questions have already been put by my colleagues. The first thing is whether any of the guns either manufactured or assembled at the Shiva Gun Factory or containing the imported barrels, had been seized either from the extremists in Punjab or from the dacoits in Madhya Pradesh or U.P. or Rajasthan or in communal riots anywhere? Whether the Home Minister would be kind enough to enlighten the House about it, because then we would know the real dimensions of the operations of this gentleman who calls himself a brahmachari. The second point about him that I would like to ask is that a famous Hindi journalist, rather one of the top Hindi journalists, Kam-leshwar, a story writer and a journalist also, who was working for the Doordarshan, was removed from the Doordarshan because he objected to certain obscene .acts being performed by the Brahmachari on the TV—he said these are obscene...

MR. DEPUTY CHAIRMAN: Hgw is the Commerce Minister concerned?

SHRI INDRADEEP SINHA: The Home Minister ig concerned...

MR. DEPUTY CHAIRMAN: It is not o Calling-Attention on the life of a person...

SHRI INDRADEEP SINHA: He ha\* got an all-sided personality that we are compelled to refer to differ ent aspects of his life \_\_\_\_\_

DR. RAFIQ ZAKARIA (Maharashtra): What has it to do with gun-making?

SHRI INDRADEEP SINHA: Gunmaking and yoga—"compact of all jars". This is what I referred to in the beginning...

SHRI MANUBHAI PATEL: Why should Dr. Zakaria object to it?

SHRI INDRADEEP SINHA: So, a gentleman, a famous TV script and story writer, was removed simply be-oause he objected to certain so-called yoga practices being demonstrated by the Brahmachari on the TV because they were obscrine. Is this a fact?

श्री रामचाद्र भारताज (विहार) : मान्यवर, कमलेम्बर जी को झलग चार्जेज पर हटाया गया :

SHRI INDRADEEP SINHA: Let the Minister reply. I want a reply from the Minister, not from my good friend, Mr. Bhardwaj...

MR. DEPUTY CHAIRMAN: Don't bring in so many other questions.

SHRI INDRADEEP SINHA: In Bihar itself he comes from the Beni-patti Aanchal of Madhubani district ...

SHRI A. G. KULKARNI: Sada-chari also comes from Bihar.

DR. RAFIQ ZAKARIA: You also come from Bihar. Buddha also comes from Bihar.

SHRI MANUBHAI PATEL\* Dr. Zakaria also had his origins in Bihar.

to a matter of

MR. DEPUTY CHAIRMAN: How is Bihar concerned in this unnecessarily?

SHRI INDRADEEP SINHA: Let me put my question. Because this gsntleman is building something there He is constructing a 1 P.M. ring bund around his house which will make all the houses of the poor people in the village open to annual ravages of floods. There has been an agitation in th; surrounding villages and people have courted arrest and the Government of Bihar has been paralysed, unable to take action against this Brahmachari.

Another aspect is that our Constitution stands for secularism. How is the principle of secularism observed if persons like this Brahmachari are given high honour and are allotted land just a tew furlongs ayf&y from this Parliament and the Central Secretariat, and are allowed to build a gun factory and a helipad? Finally, I would like to know from the Home Minister whether there are any indications to show that the many-sided of operations this Brahmachari constitute some sort of security risk to the country. If that is so, have the Government taken any action or d» they propose to take any action?

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Deputy Chairman, I have no brief from, the Jammu and Kashmir Government on this issue for the moment. But I have to make a few observations on this problem.

My first observation is that \*ne Jammu and Kashmir Government have not at all taken it a<sub>s</sub> a political issue. This is a purely criminal case and how it arose is interesting. On the basig of a licence, 113 persons ware employed in a factory to manu-

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[Shri Ghulam Rasool Matto] facture guns. It was supposed to manufacture about 3,000 guns. Alter three to four months, these workers were givsn notice by the management and were told that there wag no job left for them. So, they were shunted out., Naturally they felt aggrieved and the matter wag reported to the Government. The Government then took action and I agree with the Minister that the cases are under investigation. There are only two or three questions.

In the newspapers that I have read last time it was stated that the officials of the Commerce Ministry are not giving due cooperation to Thakur Jaswant Singh, S.S.P. If this report is "erect, in order to complete the investigation, will due cooperation be extended to the Jammu and Kashmir Government with regard to the investigation of this case? This is my first question.

My second question is whether it is a fact that

SHRI DIPEN GHOSH: The Home Minister is going away.

MR. DEPUTY. CHAIRMAN: It seems that he has nothing to say,.

SHRI DIPEN GHOSH:" It was agreed and decided that he is concerned. That  $i_s$  why I have put certain questions.

MR. DEPUTY CHAIRMAN: I think: the Minister will reply.

SHRI DIPEN GHOSH: Which Minister?

SHRI PRANAB KUMAR MU-KHERJEE: The Commerce Minister.

SHRI DIPEN GHOSH: It is a serious matter. It was earlier agreed.

SHRI PRANAB KUMAR MUKHER-JEE: Apart from that, the Calling Attention  $i_s$  meant to call the attention of a particular Minister. You cannot bring four people here. SHRI DIPEN GHOSH: At that time it was agreed. That is why...

SHRI PRANAB KUMAR MUKHER-JEE: It was never agreed. He was called to list'en to the debate. That was the understanding. The reply will be by the Minister concerned as per the Rules.

SHRI A. G. KULKARNI: Dhiren Brahamchari is a multi-facial personality.

SHRI GHULAM RASOOL MATTO: The licence was issued for one thousand guns, and...

MR. DEPUTY CHAIRMAN: Don't repeat it. That point has been covered.

SHRI GHULAM RASOOL MATTO: It is relevant here. Licence was issued for 1000 guns. But suddenly when Mr. Dhiren Brahamchari became a partner in the firm, the licence was raised from 1000 to 3000 guns. I would like to know from the Minister if an application had been made by the Company for raising it and whether the concurrence of the State Government and the relevant industries to raise this capacity from 1000 to 3000 was obtained. The third, and the final, question is that the statement says that none of the components of a gun appears in the appendices referred to above. (Interruptions). 'Component\* has been defined in the Import Policy to mean one of the parts or sub-assemblies or assemblies, of which a manufactured product is made up and into which it may be resolved and includes an accessory (or attachment) In identification with the word 'component\* in its actual meaning, will they cooperate with the State Government so that the word 'component' is fully established actually in its meaning and a case is registered accordingly?

श्री **बी॰ सत्यनारायण रेड्डी** (ग्रान्झः प्रदेश) : उपसमापति जी, सभी मेम्बरान

ने लगभग सभी सवाल पूछ लिये हैं। मैं निर्फ दो सवाल पूछना चाहुंगा । मैं यह जानना चाहता है कि धीरेन्द्र बहमचारी को यह बन्द्रक बनाने की फैक्ट्री कैसे दी गई और सरकार ने किस तरीके से योगाश्रम चलाने वाले व्यक्ति को बन्द्रक जनाने ग्रीर बन्द्रक रिपे**मर करने की** फैक्ट्री लगाने का लायसेन्स दिया ? मंत्री महोदय ने श्रपने स्टेटमेन्ट में कहा है कि लायसेन्स डज नाट कंफर एनी इम्युनिटी। आपने यह भी कहा है कि शिव गन फॅक्ट्री और खेरहीन एण्ड सन्स के खिलाफ केस दर्ज किया गया है। में मंत्री महोदय से यह जानना चाहता हं कि इस गन फैक्ट्री का मालिक कौन है और यह कब नवजूद में आई है और धीरेन्द्र ब्रह्मचारी से इसका क्या संबंध है ? दूसरी बात यह हैं कि जम्म्-काश्मीर गवर्नमेस्ट की तरफ से इंबैस्टगेशन शुरू किया गया है। जैसा मेरे मुद्धतरिम, दोस्त ने अभी यहा कि केन्द्रीय सरकार की तरफ से हर तपड़ की मदद इस संबंध में स्टेंट गवन मेन्केंको दी जाएगी। मैं जानना चाहता हं कि इस प्रकार की सदद स्टेट गवनं मेन्ट को दी जाएगी या नहीं? भ्रापको उनको मदद क**रनी चा**हिए।

श्री जनदीश प्रसाद माधुर : आप यह भी बताइये कि आपकी ब्राम्स लायसेंस देने की पालिसी क्या है?

श्री उपसन्नापति : यह सब किताबों में छपा होता है .. (व्यवधान)

श्री जगदीस प्रसाद माथ्र : श्री जसवस्त सिंह जो यहां पर वैठते ये उनके भाई को लायसँस दिया गया... (ब्यवधान) । आप पालिसी तो वनाइमें ।

ओ उपसन्तापति : अभी कोई पालिसी टेटमेन्द्र नहीं आ रहा है। 1415 LS-8

SHRI P. A. SANGMA: Sir, a<sub>s</sub> far as the matter under discussion is concarned, the Calling Attention the alleged irregularities regard to the import of gun parts. Since it relates to imports, it has come to the Commerce Minister. But most of the questions which have been raised perhaps do not relate t» my Ministry and I am afraid I may not be able to give answers. I will only further reiterate the import po licy on thsse items. But before I do

SHRI A. G. KULKARNI: Show-Licence Numbers and value, etc.

SHRI P. A. SANGMA: I will clarify that. Certainly, whatever matters relate to my Ministry, I will clarify. Before I come to the specific points which have baen raised by the hon. Members, I must deny the charge that there are people in this country like Dhirsndra Brahamchari been moving with immunity. have This has bean said and I deny it. No person in this country, whether he is a citizen of India or an alien,  ${\bf caU}$ move with immunity. Everybody is subject to the law of the land. As far as the policy is concerned, import of gun is allowed under two categories, one as a gift and another as a per sonal baggage. A person can get a gift from a relation who is residing abroad for not less than .....

SHRI A. G. KULKARNI: 500 guns?

SHRI P. A. SANGMA: Only one, not 500. He can get it from a relation who has lived abroad for not less than 2 years. This is one condition. Secondly, it should not be a gun under the prohibited list under the Arms Act and the C.I.F. value should not exceed Rs. 3000. Also, he should not have imported the same typ\ of gun for less than ten years. Under these conditions, a person car get a gun from a relative as a gift with a customs duty of 192 per cent. The second category is the gun that any passenger who is coming from

for import of guns.

[Shri P. A,. Sangma] abroad can get as a personal baggage. These things are known to the hon. Members. I have myself seen that quite a number of M.Ps, have themselves been importing guns from outside under this category. I am not talking about this House. I know about some of my friends. Besides this,

there is no other provision in the import policy

As I have stated in my main reply, if the items do not appear in the Appendix which have been specified in the policy from 3 to 9 and 15, then the components can be imported un der O.G.L. Under Open General Li cence, no licence i<sub>s</sub> required. But these O.G.L. items are also allowed certain conditions which been laid in the notification. One hon. Member pointed out that this condi tion was I\*"\* in April 1983 and the licence to him has been issued before information For the House, this has been in existence for years even before the notification which I have cited. So, there is no change in the policy. That condition was already there. There are 28 con ditions. One of the conditions is that all these items will be imported ject to other laws prevalent in this country. In this case, it is the Indian Arms Act. As far as this particular thing is concerned, the policy is .....

SHRI JAGDISH PRASAD MA-THUR: I want to know what was the classification made in respect of this particular import licence. I want the definite classification. The permission that was given on the 21st of February was classified under what?

SHRI A. G. KULKARNI: I want to know exactly whether you take ?un barrel also as component. Or is it actually ultra vires of the laws?

SHRI P. A. SANGMA: Under the provisions of import policy it is a component.

SHRI A. G. KULKARNI: Gun barcomponent. is I ascertained from the Parliament library. Then given a wrong information by your Department.

SHRI P. A. SANGMA: I d« not know whether this information was really sought. I will check it up. But the position is that it is a part.

to a matter of

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SHRI JAGDISH **PRASAD** MA-THUR: Exact classification.

SHRI P. A. SANGMA: I am coming to your point. Sir, if a person wants to import any item, not only this gun or anything, before he imports, he should get a code number under Appendix 34 of the Import Policy. For that, there i<sub>s a</sub> prescribed form. And in that prescribed, application form, he applies for a code number. This is applicable everybody. Well. this Dhirendra Brahmachari also has applied for this, which the hon. Member is referring to. And he has also been given a code number as an importer.

SHRI A. G. KULKARNI: What about the recommendation of the Director of Industries of Jammu and Kashmir? Was it there?

SHRI P. A. SANGMA: I will come to that. But this re&Jttration or code number which we-give to a particular individual is not a licence. This only enables him to get a lieence for import. It does not give any authority for him to get a goods imported. He only becomes a member. And after getting this, he has to apply for licence. And it is only then the question of comments or the Director of Industries and all come in. So, at this stage... (Interruptions)

SHRI DIPEN GHOSH: The import licence was there or not ....

SHRI P. A. SANGMA: We have not issued any import licence.

SHRI A. G. KULKARNI: You have not issued. The point is whether the Director of Industries has recommended his case.

SHRI P. A. SANGMA: The question does not arise because on this, it is not required. After getting the registration of his name, we give him the code number. (Interruptions)

SHRI DIPEN GHOSH: For importing, at least some quantity must have been mentioned.

SHRI JAGDISH PRASAD MA-THUR: The question is whether he got a licence or not. Did he get a licence to import or not? The question is whether the Central Government has given a licence to import.

Calling Attention

DR. RAFIQ ZAKARIA: Let the Minister finish first. Thereafter, clarifications can be sought.

SHRI A. G. KULKARNI: H<sub>e</sub> said that no licence is required. This is something fantastic. (Interruptions)

MR. DEPUTY CHAIRMAN: Please let him reply first.

•SHRI P. A. SANGMA: As I have stated very clearly in my statement. ..

SHRI JAGDISH PRASAD MA-THUR: What?

DR. RAFIQ ZAKARIA: Don't disturb him all the time.

SHRI P. A. SANGMA: This particular thing which the hon. Member is referring to, it does not give him any authority, thi<sub>s</sub> itself is not a licence. It only enables him to get other licences. Therefore, the other licences will be issued.....

SHRI A. G. KULKARNI: Has he got the recommendations of the Director of Industries? (Interruptions)

MR. DEPUTY CHAIRMAN: Let him finish first.

DR. RAFIQ ZAKARIA: We are also interested in hearing him.

SHRI A. G. KULKARNI: Mr. Minister, the point is whether he has got the recommendation of the Director of Industries or not. Why don't you say yes or no? (Interruptions)

SHRI P. A. SANGMA: I have clarified my position. I am concerned with the import policy. (*Interruptions*)

MR. DEPUTY CH AIRMAN: Just a minute. May I request the hon. Member $_{\rm s}$  that you have made your point $_{\rm s}$  and you cannot have a cross

examination as m a court of law? You have made your points. Let him reply. If you are not satisfied, then you can later on put a supplementary .... (*Interruption*) No, no. I cannot al. low thi<sub>s</sub> cros<sub>s</sub> examination. You don't like to hear him first.

to a matter of llraent Public Imoortance

SHRI DIPEN GHOSH: While replying, if the Minister supplies **any** wrong information....

MR. DEPUTY CHAIRMAN: No wrong information. Nobody has said that so far.

SHRI DIPEN GHOSH: The Minister said that the licence was issued before this policy was enunciated.

MR. DEPUTY CHAIRMAN; Have you heard him?

SHRI DIPEN GHOSH: But again he said that no licence is required.

MR. DEPUTY CHAIRMAN: No, no He is replying to thai also.

SHRI JAGDISH PRASAD MA-THUR: Earlier, the procedure was that h<sub>e</sub> was to reply to every Member. ... (Interruptions)

MR. DEPUTY CHAIRMAN: Please do not cross examin<sub>e</sub> him. I request you.

SHRI DIPEN GHOSH: We are not cross-examining, Sir.

MR. DEPUTY CHAIRMAN: Then, what ar<sub>i</sub>, you doing? He utters one sentence, and then you get up.

SHRI JAGDISH PRASAD MA-THUR: Sir, earlier the procedure was- •..

MR. DEPUTY CHAIRMAN: Let him finish first.

श्री जलदीश प्रसाद माथुर: पहलें प्रोसीजर यह था कि हर मेम्बर का खलग जवाब दिया जाता था श्रीर बाद में मिनि स्टर बोलते थे श्रीर झव जब कि सव का इकट्ठा जबाब दिया जाता है तो सदस्य खड़े होंगे श्रीर पूछेंगे!

श्री **उपसमापति** : बाद में पूछियेगा इ.पा कर के श्राप नोट कर लीजिये यदि

### श्री उपसमापति ।

कोई बात छूट जाती है तो बाद में पूछ लोजिएगा । समय तो खत्म नहीं हो रहा है। अपने ढंग से जैसे आपने केस बिल्ड किया है, समझाया है उनको भा मौका दीजिए :

### श्री चन्दन कें बागची (बिहार): मीका देना ही नहीं चाहते हैं (व्यवधान)

SHRI P. A. SANGMA: As far as these particular cases are concerned, the information that I have is the information, as I have stated, which has been furnished by the Government of Jammu & Kashmir to the Home Ministry. Now, I can give a little more details than what I have stated in the statement.

Now, on the information received from somewhere, the police on 18-11-1983, the Jammu & Kashmir Police, went to inspect the Shiva gun factory and there they have found 500 barrels and equal numbe\* of body actions. When they were asked to produce the licence, they could not produce the licence on that day. I will give the names. I am sorry. I do not remember the name.3. You know the people, I think: So, fhey were arrested. (Interruptions). All these gun<sub>s</sub> and barrels have been seized. Then, next day the managing director, I think produced a duplicate licence. Many questions have been raised as to whether this licence was for repairing originally and then it was changed into manufac-turning and all that I have no information about this. The only information that I have with me is that on the day of the raid they were unable to produce the licence. But on the next day they produced the licence and that too was a duplicate licence and I have with me a copy of the duplicate licence. Beyond that I have no information.

Then, Sir, after that, in the course of the investigations they also got information about M|s. Khairuddin & Sons. Their factory was also raided and 115 barrels and 40 body actions

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also. This is the second case which I hav-e referred to in my main answer and both these cases are under investigation by the crime Branch of the Jammu & Kashmir Government. The hon. Member from Jammu & Kashmir has asked whether it is a fact that we were not giving any co-operation and all that. My information is that an investigating team from J & K has arrived in Delhi and they are very much in touch with the concerned

to a matter of Urgent Public Importa

Departments and there ig no question of not giving co-operation at all. Beyond this, since the matter is under investigation, I will come before the House only after the investigation is completed.

SHRI A. G. KULKARNI: Mr. Deputy Chairman, Sir, you have Just now heard the Minister completely He said, the police raided the factory. They said, they have not got any licence, import licence, and yet next day they supplied him a copy of the duplicate import licence. The Minister has all along been saying that no import licence' is required when under-OGL. Now,' we clo not know what is the iruth. What, we are interested in knowing is whether what you said earlie- is true, that is, no licence is required, or whether what the Jammu & Kashmir Police and the managing director has shown, namely, a duplicate copy of the import licence, is true. Secondly, Sir, I want to know whether in that Code Number some alterations were made by the Shiva gun factory asis stated in the report. It is a very serious matter. auote:

"According to the police sources, the document which pertained to the allotment of an imported code number-I am not talking of the licence— a sentence is interpolated in it".

The sentence, parts of guns, including gun barrels and components, has been interpolated in that code number. Will the hon. Minister kindly, at least, oblige this House an i tell us if it is really found that in the original codp number 't was not there?

And you are all along trying to bail him out by saying that barrels also formed part of the components; but actually as per our information and ss per definition, barrel igchever a part lent; you are trying to con-I would request you, don't try to save him or defend him.

SHRI P. A. SANGMA: What I am
iding to import
nder OGL is sub-

ject to otht country. ..

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,SHRI A. G. KULKARNI: Other *NS*, barring the barrels?

SHRI P. A. SANGMA: ...and I added, if you remember, in this instant case, it is the Indian Arms Act which . . .

SHRI A. G. KULKARNI: So, that bars him.

SHRI P. A. SANGMA: Home Ministry has administrative jurisdiction over the Arms Act, and whether under the Arms Act he has violated any provisions or not, T cannot say at this stage, because the whole matter is under investigation, and if I talk too much, I think the Governnient of Jammu and Kashmir may not be happy with me saying that I am disclosing too much in this House.

SHRI A. G. KULKARNI: Are you satisfied? What I asked him, I ask him again, through you. Barrels were imported; custom duty was paid, and the hon. Minister is taking protection that under the Arms Act if it is really violated, action could be taken. Then, what type of policy has the Government of India under OGL evolved whereby they can bring in any damn thing, from an aeroplane to howitzer gun? And then you say care should be taken by the Home Ministry. Yoti are issuing licences to import something; you are not very categorical now whether **the** licence was issued. You say it was not required.

MR. **DEPUTY** CHAIRMAN: Code No. he said:

SHRI A. G. KULKARNI: And he also says that the Managing Director gave to the police duplicate copy of import licence.

SHRT P. A. SANGMA: I said about manufacturing licence for 3000 guns; I did not say import licence. I stand corrected. Next day, they produced licence for manufacture oT 3000 guns, not the import licence.

SHRI A. G. KULKARNI: You are the Commerce Minister. Did it not come to the knowledge of your Ministry that this is a small-scale industry and whether for code No. or for licence or anything, the Director of Industries of the State Government was required to recommend? Have your officers seen it? Have they seen that recommendation? Please tell me, and 1 will be satisfied.

MR- DEPUTY CHAIRMAN: He made it clear that only code No. was allotted, and after getting the code No., he could apply for import licence, if it was necessary. But in this case, he says, it was not necessary, because it was under OGL. So, code No. was given, and there was no licence.

SHRI A. G. KULKARNI: Capacity to manufacture 3000 guns has to be recommended by the Director of Indus tries.

SHRI P. A. SANGMA: Comr Ministry has not given any import licence. Question of recommendation > does not arise.

SHRi DIPEN GHOSH: Ministei said that h'cejjti;'^; was issued before this policy in>t!2 was announced. My question is, when was this particular consignment which was seized after the raid, imported, and whether this consignment was imported during the operation of this policy; if not, when was it imported and what was the policy at that time?

MR. DEPUTY CHAIRMAN: Policy was the same,  $h_e$  says. Earlier also, the same policy was **thero.** 

SHRI DIPEN GHOSH: He says licence was given before this policy-was announced.

SHRI P. A. SANGMA: I have only quoted what the hon. Member had said; I have not said it; and I denied it.

SHRI DIPEN GHOSH: My second point is, Sir, you allowed the Minister of Home Affairs to remain present and to listen, not to reply, because according to the Leader of the House, only one Minister would reply. But the Minister of Commerce, the Deputy Minister of Commerce, Mr. Sangma, has declined to reply on behalf of any other Minister because he does not know.

MR. DEPUTY CHAIRMAN: He has said. You are confusing. He has said that the matter is under the investigation of the State Government. Therefore, he is not going to disclose the whole thing. That point is covered.

SHRI DIPEN GHOSH: I have put a categorical question to the hon. Minister of Home Affairs as to how this industrial licence was issued, was granted. Now, I would like to know from the Chair whether this has been recorded and noted by the Minister and whether the reply wo.:" be supplied to me afterwards? I would like to know from the Chair.

MR. DEPUTY CHAIRMAN: Let us he clear on this point. He has replied about the import of this thing, what the policy is, what are the rules and regulations. So far as the crime is concerned, he has said, this is also in the statement, that this is under the investigation of the State Government. Therefore, he cannot disclose all these things.

SHRI DIPEN-GHOSH: This is about import. My point is, how the industrial\* licence was issued after five modifications?

MR. DEPUTY CHAIRMAN: It will be the job of the Investigating officer to look Into this.

*Urgent Public* Importance SHRI DIPEN GHOSH: No.

MR. DEPUTY CHAIRMAN: How can he look into this?

SHRI DIPEN GHOSH: He has said that this relates or pertains to the Ministry of Home Affairs. My point is, the Minister of Home Affairs was present in the House. As per your advice, he listened to it hut he could not reply or he did not reply because the rules did not permit. But since it was noted by him, I would like to know whether the reply to my question would be supplied to me after the Session is over? This is my question.

MR. DEPUTY CHAIRMAN: The discussion is over.

SHRI DIPEN GHOSH: You give your ruling.

MR. DEPUTY CHAIRMAN: Mr. Ghosh, as far as the investigation which relates to the licence, what you call industrial licence, is concerned, or that crime is concerned, he has said that the matter is under the investigation of the State Government and the information which he has got from the State Government, he has placed before you. He has given the FIR number etc. He has said that cases have been registered. That part of the offence or whatever it may be, is the subject of enquiry. Therefore, he cannot reply to all those details. There is no need for any reply.

SHRI DIPEN GHOSH: What was the necessity then?

MR. DEPUTY" CHAIRMAN: The necessity was for you to make your speeches. This you have already done. (*Interruption*) This matter is over.

SHRI DIPEN GHOSH: Only to listen and not to reply?

MR. DEPUTY CHAIRMAN: The discussion is over. (*Interruptions*). Hon. Minister to make his statement.